

INDIAN TARIFF (AMENDMENT)  
BILL\*

**The Minister of Trade (Shri Karmarkar):** I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

*The motion was adopted.*

**Shri Karmarkar:** I introduce\*\* the Bill.

CONSTITUTION (NINTH  
AMENDMENT) BILL—contd.

Clauses 17 to 20

**Mr. Speaker:** The House will now take up further clause-by-clause consideration of the Bill further to amend the Constitution of India, as reported by the Joint Committee. Clauses 17, 18, 19 and 20 will be taken up. The time allotted for this group is 1½ hours. Hon. Members will kindly pass on chits indicating the number of amendments they want to move.

**Shri K. K. Basu (Diamond Harbour):** Clause 17 primarily deals with the provision in respect of the governance of the Union territories. I am glad the hon. Home Minister while moving for the consideration of this Bill the other day has given certain suggestions indicating the lines on which the future set-up of the Union territories is likely to be formed. It is true that he has suggested, if I may say so, a very diluted form of representative Government.

When the Parliament is given full powers, we expected that a comprehensive scheme will be suggested by which these Union territories will have a fully representative Government with certain restrictions on financial powers and law and order

for a period of 4 or 5 years. We for ourselves would have wished to see that all the Union territories have the same status as any other State in India; but unfortunately, the Government of the day, for reasons best known to themselves, have found it convenient not to give these democratic rights. After five years of working of the Constitution and after nearly nine years of freedom, we thought there would not be any part of India which would receive a treatment different from any other part. Therefore, we would have very much liked that the hon. Minister had given a scheme by which all the Union territories would have more or less the same status as any other part of India. However, he has given, as I said earlier, a representative government in a very diluted form. Even then, the same has not been fully worked out. Even though he said he would like to allot some portfolios to the advisers who would help the administrators that would be entrusted with the administration of the Union territories, he has not made up his mind whether the portfolios should be given, though we said we very much wished it should be done. We wish that in consultation with the representatives of the Union territories who are here or who will come in future, he should chalk out a plan, so that immediately with the formation of the new States, the Union territories will have a representative Government. In the case of certain regions, on the basis of a formula arrived at between the Government and some parties belonging to that particular State, regional committees are going to be formed in respect of Punjab and Andhra Pradesh. I find today that for the bigger State of Bombay also, they are going to have some such thing. We wish in the case of Union territories, all these problems of local self-government, health, education, cottage industries and everything other than law and order

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\*\*Introduced with the recommendation of the President.